

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE BENCH AT CHENNAI**

ORIGINAL APPLICATION NO. 207 of 2025 (SZ)

IN THE MATTER OF:

KARRI VENKATARAMANA

...APPLICANT

-VS-

STATE OF ANDHRA PRADESH

AND OTHERS

...RESPONDENTS

TYPED SET OF DOCUMENTS

S. NO.	PARTICULARS	ANNEXURE	PAGE NO.
1.	Copy of Letter dated 08.05.2026 issued by District Mines & Geology Officer, Kakinada, regarding illegal gravel excavation in Surampalem Village Gandepalli Mandal, Kakinada District, A.P.	A1	1
2.	Photographs depicting ongoing illegal mining activities in Surampalem Village, Gandepalli Mandal, Kakinada District.	A2	8

THROUGH

G STANLY HEBZON SINGH

V ANANTHA KRISHNAN

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LEGACY LAW CHAMBER**

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DATE: 24.06.2026

GOVERNMENT OF ANDHRA PRADESH
DEPARTMENT OF MINES AND GEOLOGY

Letter No. 2144/RTI/2005

Dated:08.05.2026.

From

Sri B. Jagannadha Rao, M.Sc.
District Mines & Geology Officer,
Kakinada.

To

Sri Posina Babu Rao
D.No.3-44
Surampalem village
H/o.Rameswaram
Gandepalli mandal,
Kakinada District - 533470

Sir,

Sub: RIGHT TO INFORMATION ACT '2005 - Certain information called for
under RTI Act - Furnished - Reg.

Ref: Letter dated 16.04.2026 from Sri Posina Babu Rao.

I invite attention to the subject and reference cited and inform that Sri Posina Babu Rao has submitted a representation requesting to furnish certain information regarding excavations conducted in Sy.No.202/1 to 8 of Surampalem village (Gullametta), Gandepalli mandal, Kakinada District under RTI Act.

In this connection it is to inform that:

1. As per this office records, this department has issued temporary permits for excavation of 245265 Cum gravel at Sy.No. 217/1, 227/2, 228, 223-3, 221-1, 221 of Surampalem village, Gandepalli mandal, Erstwhile East Godavari District (Present in Kakinada District) and collected advance Siegn. Fee of Rs. 94,78,890/-. List enclosed for information.
2. Copies of the consent of the Pattadars enclosed for information.
3. Statement showing the List of permission issued by this departments is enclosed for information.
4. Information is not available with this office.
5. As per the records, in the year 2022 this department along with V&E Officials identified regarding excavation and transportation of 1,59,896 cum of Gravel from Temporary permit area in Sy.No.217/1, 217/3, & 219 of Surampalem Village, Gandepalli Mandal, Kakinada District and raised demand for Rs. 8,66,76,619/- in favour of M/s. Arunika Minerals, Prop. Sri K. Aditya Chandrababu vide Demand Notice No. 5476/TP/2017, dated 02.06.2022 (Copy enclosed for information). Further, this office vide Letter No. 1188/E/2019, dated 02.02.2026 requested the Tahsildar, Gandepalli Mandal to depute his office staff for joint inspection to arrive the extent and quantity of Gravel excavated in surampalem village so as to enable this office to take necessary action against the persons involved in un-authorized excavation and transportation of the minerals. Copy of the letter enclosed for information.

This is for information.

Yours faithfully

Encl: As above


District Mines & Geology Officer
Kakinada.

8/5/2026

List of Temporarily Permitted areas for Gravel issued in the office of the District Mines and Geology Officer, Kakinada.								
S.No	Name and address of the Company/Person.	Location	Sy.No. and Extent.	Mineral	Quantity in Cbm.	Seigniorage Fee Collected in Rs.	Validity from	Valid up to
1	K. Aditya Chandra Babu	Surampalem Village, Gandepalli Mandal.	217/1	Gravel	5059	1,51,770	21.09.2017	20.10.2017
2	Arunika Minerals	Surampalem Village, Gandepalli Mandal.	217/1	Gravel	17908	5,37,240	16.11.2017	30.12.2017
3	Arunika Minerals	Surampalem Village, Gandepalli Mandal.	217/1	Gravel	22967	6,89,010	24.03.2018	17.04.2018
4	Arunika Minerals	Surampalem Village, Gandepalli Mandal.	217/1	Gravel	13780	4,13,400	10.04.2018	30.04.2018
5	Arunika Minerals	Surampalem Village, Gandepalli Mandal.	217/1	Gravel	22967	6,89,010	04.04.2019	23.05.2019
6	P. Vijaya Rama Raju	Surampalem Village, Gandepalli Mandal.	217/1	Gravel	8183	2,45,640	07.12.2019	31.12.2019
7	P. Vijaya Rama Raju	Surampalem Village, Gandepalli Mandal.	217/1	Gravel	8000	2,40,000	04.01.2020	02.02.2020
8	P. Vijaya Rama Raju	Surampalem Village, Gandepalli Mandal.	227/1, 1.019 Hec.	Gravel	5000	1,50,000	01.02.2020	31.03.2020
9	P. Vijaya Rama Raju	Surampalem Village, Gandepalli Mandal.	227/1, 1.019 Hec.	Gravel	1000	45,000	05.03.2020	31.03.2020
10	P. Vijaya Rama Raju	Surampalem Village, Gandepalli Mandal.	227/1P. 1.02 Hec.	Gravel	36156	16,27,020	03.10.2020	01.12.2020
11	Kaki Suresh	Surampalem Village, Gandepalli Mandal.	217/1, 0.809 Hec.	Gravel	20000	9,00,000	23.11.2020	23.12.2020
12	Tatireddy Ramesh Reddy	Surampalem Village, Gandepalli Mandal.	218/3, 0.809 Hec.	Gravel	20000	9,00,000	24.11.2020	23.12.2020
13	Allari Sri Ram	Surampalem Village, Gandepalli Mandal.	227/2, 0.404 Hec.	Gravel	24240	10,90,800	19.01.2021	27.02.2021
14	VINCA Infra Projects Pvt Ltd.,	Surampalem Village, Gandepalli Mandal.	228, 1.00 Hec.	Gravel	20000	9,00,000	19.01.2021	17.02.2021
15	Nallamilli Pravin Chakravathi Reddy.	Surampalem Village, Gandepalli Mandal.	223-3, 0.55 Hec.	Gravel	10000	4,50,000	22.01.2021	20.02.2021

16	Sriramareddy Madhu Babu	Surampalem Village, Gandepalli Mandal.	221-1, 0.81 Hec.	Gravel	5000	2,25,000	15.02.2021	06.03.2021
17	Kaki Suresh	Surampalem Village, Gandepalli Mandal.	221, 0.599 Hec.	Gravel	3500	1,57,500	15.03.2021	31.03.2021
18	Kaki Suresh	Surampalem Village, Gandepalli Mandal.	221, 0.599 Hec.	Gravel	1500	67,500	01.04.2021	03.04.2021
					2,45,265	94,78,890		

GOVERNMENT OF ANDHRA PRADESH
DEPARTMENT OF MINES AND GEOLOGY

From
Sri B. Jagannadha Rao, M.Sc.,
District Mines and Geology Officer
Road No. 2, Pallamrajunagar,
KAKINADA.

To
The Tahsildar,
Gandepalli,
Kakinada District.

Letter No. 1188/E/2019, Date:02.02.2026

Sir,

Sub: Mines & Minerals - Prevention of unauthorised excavation, removal and transportation of Gravel/Ordinary Earth - Enforcement of provisions under APMMC Rules, 1966 and Section 21 of MMDR Act, 1957 - Request to fix convenient date to conduct joint inspection and survey over an the illegal prone areas in Gandepalli Mandal - Requested - Regarding.

- | | | |
|------------|----|----------------------------------------------------------------------------------------------------------|
| Ref | 1 | G.O.Ms.No.224, Ind. & Com. (M.V) Dept., Dt.02.05.1980 |
| | 2 | G.O.Ms.No.339, Ind. & Com. (M.V) Dept., Dt.10.07.1989 |
| | 3 | G.O.Ms.No.3, Revenue (Ser. III) Dept., Dt.05.01.1990 |
| | 4 | G.O.Ms.No.20, Revenue (Ser. III) Dept., Dt.21.01.2016 |
| | 5 | Complaint No.1296/2021/B1 filed before Hon'ble Lokayuktha, A.P. |
| | 6 | OA No.46 of 2024 filed before Hon'ble NGT, Chennai |
| | 7 | Adverse news reports published in daily newspapers |
| | 8 | This office Letter No.1188/E/2019, Dt.29.11.2024. |
| | 9 | This office Letter No. 1188/E/2019, dated 18.11.2025 |
| | 10 | OA No. 207 of 2025 filed by Sri Karri Venkata Ramana before the Hon'ble National Green Tribunal, Chennai |
| | 11 | <u>This office Letter No. 1188/E/2019, Date: 19.12.2025</u> |

I invite attention to the subject and references cited and inform that adverse media reports have repeatedly highlighted unauthorised excavation and transportation of Gravel and Ordinary Earth in Surampalem and surrounding areas of Gandepalli Mandals, which require immediate joint survey and inspection over the illegal prone areas.

Further, complaints and applications filed before the Hon'ble Lokayuktha and the Hon'ble National Green Tribunal are being heard regularly and updated field reports are required to be submitted from time to time.

Recently, Sri Karri Venkata Ramana of Peddapuram has filed Original Application No. 207 of 2025 before the Hon'ble National Green Tribunal, Chennai. As per the petitioner affidavit, Sri Karri Venkata Ramana has prayed the Hon'ble National Green Tribunal that to issue a direction to conduct investigation and submitting a detailed report on the illegal mining activities being conducted in village of Surampalem and surrounding areas of Gandepalli mandal with a mandate to assess the environmental damage caused by the violators.

As per this office records, no quarry leases / temporary permits have been granted to any individual / firms in the aforesaid areas for excavation and transportation of gravel / ordinary earth.

In this connection it is to inform that as per the Government orders cited:

- Under Section 21(4) of the MMDR Act, 1957, the Tahsildars and Revenue Divisional Officers are empowered to exercise powers of a Magistrate for seizure, confiscation, and preventive action against illegal mining.
- Under Rule 26 of the APMMC Rules, 1966, the Mandal Revenue Officers and Mandal Revenue Inspectors are empowered to:
 - inspect quarries,
 - prevent unauthorised excavation,
 - seize vehicles/tools used in illegal mining,
 - initiate action including filing of cases under the said Rules.
- As per G.O.Ms.No.3/1990 & G.O.Ms.No.20/2016, inspection of quarries, prevention of illicit quarrying, protection of Government land and survey marks, and removal of encroachments form part of the statutory duties of Tahsildars and Deputy Tahsildars.

Further, as per rules in vogue under APMMC Rules, 1966

- *The lessee or, where no lease exists, the registered holder shall be responsible for proper working of the quarry and is liable for any unauthorised excavation or illegal removal of minerals from the land.*

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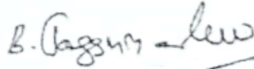
In order to submit a detailed report before Hon'ble NGT, the under signed proposed to conduct a joint inspection and survey over the illegal prone areas of surampalem and surrounding areas of Gandepalli Mandal to assess the quantum of Gravel / Ordinary Earth excavated and transported without lawful authority. Accordingly, this office vide reference 11th cited requested to fix and communicate a convenient date to proceed for joint inspection and survey over the illegal prone areas of surampalem and surrounding areas of Gandepalli mandal. But till date no response has been received from your end.

At this juncture, it is to inform that the Collector and District Magistrate, Kakinada district is one of the respondent in OA No. 207 of 2025 and the report has to be submitted before 15.02.2026 as the matter is posted on 16.02.2026,

Hence it is requested **to make it convenient to fix and inform a date to proceed for joint survey and inspection over the illegal prone areas of surampalem and surrounding areas of Gandepalli Mandal, Kakinada District.**

Your prompt cooperation is essential to prevent revenue loss, and comply with the directions of statutory and judicial authorities.

Yours faithfully,


District Mines and Geology Officer
Kakinada. 2/2/2026

Copy submitted to the Collector & District Magistrate, Kakinada for favour of information.

Copy submitted to the Director of Mines & Geology, Ibrahimpatnam for favour of information.

Copy submitted to the Regional Vigilance & Enforcement Officer, Rajamahendravaram for favour of information.

Copy to the Revenue Divisional Officer, Peddapuram with a request to issue necessary instructions to the concerned.

GOVERNMENT OF ANDHRA PRADESH
DEPARTMENT OF MINES AND GEOLOGY

From:
Sri T. Kishore Babu, M.Sc., B.Ed.,
Assistant Director of Mines and Geology (I/c)
Regional Vigilance Squad, Eluru.

To:
The Tahsildar,
Gandepalli Mandal,
Kakinada District

Letter No.02/RVS-ELURU/2024, dated 01.12.2025

Sir,

Sub: Vigilance - Office of the Assistant Director of Mines and Geology, Regional Vigilance Squad, Eluru - Request to keep strict vigil over illegal Gravel excavation and transportation activities in the surroundings of Gullametta area of Surampalem Village, Gandepalli Mandal, Kakinada Dist - Reg.

Ref: Mineral vehicle Check dated 20.11.2025 of Technical Staff, O/o Assistant Director of Mines and Geology, Regional Vigilance Squad, Eluru.

Attention is invited to the subject and reference cited. In this regard, it is informed that during the mineral vehicle checking conducted as part of regular duties by the Regional Vigilance Squad, Eluru on 20.11.2025, it was observed that illegal excavation and transportation of Gravel had taken place in and around the Gullametta area of Surampalem Village, Gandepalli Mandal. During the vehicle checking, 05 vehicles transporting Gravel without valid permits were identified, and penalties were imposed as per APMMC Rules, 1966.

In view of the above, it is requested to keep constant vigil and initiate necessary action to curb the illegal excavation and transportation of Gravel in the said areas. Further, it is requested to furnish the following details at the earliest:

1. Whether any previous excavation and transportation of Gravel (either legally or illegally) has taken place in Gullametta area of Surampalem Village, Gandepalli Mandal, Kakinada District ?
 - If yes, furnish details regarding period of operation, mode of excavation, quantities involved, lease particulars (if any), and action taken in case of illegal activities.
2. Whether any Government works / projects for which Gravel utilization has been allotted / permitted from the said area?
 - If yes, furnish copies of work orders, indent approvals, permissions issued for transportation of Gravel and quantities allotted for such works.
3. Furnish the details of Survey Number and classification of the land (Poramboke/Assigned/Patta/Forest/Government land etc.), present enjoyment/possession particulars, and relevant revenue records pertaining to Gravel excavation and transportation area in Gullametta area of Surampalem Village, Gandepalli Mandal, Kakinada District.

Yours faithfully,


Assistant Director of Mines and Geology(I/c),
Regional Vigilance Squad, Eluru.

Copy submitted to the Director of Mines and Geology, Ibrahimpattanam for favour of information.
Copy submitted to the District Mines and Geology Officer, Kakinada for favour of information

Photographs depicting ongoing illegal mining





22 May 2026 7:24:46 pm
ADB Road
Peddapuram
Andhra Pradesh



GPS Map Camera



Google

Surampalem, Andhra Pradesh, India

Surampalem, Andhra Pradesh 533437, India

Lat 17.073642° Long 82.064847°

02/09/2025 01:02 PM GMT +05:30







**BEFORE THE NATIONAL GREEN
TRIBUNAL (SZ) BENCH,
AT CHENNAI.**

O.A No. 207 OF 2025

TYPED SET OF DOCUMENTS

FILED BY APPLICANT

DATED 24.06.2026

M/s.

G STANLY HEBZON SINGH

V ANANTHA KRISHNAN

COUNSEL FOR APPLICANT